

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.8715/2022

(Arising out of impugned final judgment and order dated 15-09-2021 in WT No.589/2020 passed by the High Court of Judicature at Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

EASTER (INDIA) CHEMICALS PVT. LTD.

Respondent(s)

(With I.R. and IA No.70928/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70931/2022-EXEMPTION FROM FILING O.T.)

Date : 20-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Samar Vijay Singh, AOR
 Mr. Vipin Singh Bansal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice.
- 2 Tag with Civil Appeal No 483 of 2007.

(CHETAN KUMAR)
A.R. -cum-P.S.

(ANJU KAPOOR)
Court Master